

Notifications and Orders

(23) Use of residential building for commercial purposes - No. 2722 - UTFI (3)98/7015. - In exercise of the powers conferred by sub-rule (I I) of Rule 17 of the Chandigarh Lease hold of Sites and Building Rules, 1973, the Chief Administrator, with the prior approval of the Administrator, Union Territory, Chandigarh hereby makes the following order in respect of sites that have been leased for residential purpose® in the Union Territory, Chandigarh namely: -

- 1.1 The lessees are allowed to use upto 20% of the residential area of the building subject to a maximum of 15 Sq. Mts^ for the installation of STD, PCO, Fax or Photostat machine.
2. The lessee intending to install the STD, PCO, or Fax or Photostat Machine must inform the Estate Officer about (the same, in writing.
3. Only a part of the sanctioned building can be used for such a purpose and no external structures shall be installed.
4. Only the sign boards approved by the Chief Architect, Union Territory, Chandigarh as per standard design shall be permitted to be installed
5. No external changes in the building shall be allowed.

[See *Chandigarh Administration Gazette (Extra)* dated 20-5-1998 at Page 838].